NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.109/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Stride Infracon Pvt. Ltd.

V/s.

M/s. Wildoak Infrastructure and Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

C.P.No. 109/397-398/CUB/MB/MAH/2014

The Petitioner is present. The Respondent is absent.

- The Respondent is regularly not complying with the Notices, almost from last one 2. year. The Registry of NCLT had also issued few Notices to all the Respondents, however, remained uncomplied with.
- 3. The Petitioner is amending the main Petition, directed to file the amended Petition earliest possible on or before 15.05.2017 with a copy in advance to be served on the other side.
- The Petitioner is also directed to communicate the next date of hearing to the 4. Respondents.
- 5. In case of non-appearance from the side of the respondents, the matter shall be decided ex-parte on merits after hearing the Petitioner.
- 6. The matter is adjourned to 20.06.2017 after the Vacation is over.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 24.04.2017